# CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK

O.A.No. 1011 of 2012 Cuttack, this the 31<sup>st</sup> day of December, 2012

#### CORAM HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)

Fulmoni,
Aged about 65 years,
D/o.Late Chandra,
Retired Khalasi Helper,
O/O.Dy.CE/Con/ECoRly,
Bhubaneswar,
Vill.Nagapal,
Po.Tikarpada,
PS-Khunta,
Dit.Mayurbhanj,
Odisha.

....Applicant

(ByAdvocate :M/s.N.R.Routray,S.Mishra,T.K.Choudhury,S.K.Mohanty)

#### -VERSUS-

#### Union of India represented through-

- 1. The General Manager,
  East Coast Railway,
  ECoR Sadan,
  Chandrasekharpur,
  Bhubaneswar,
  Dist.Khurda.
- 2. Senior Personnel Officer,
  Con/Co-Ord.,
  ECoRly,
  Rail Vihar,
  Chandrasekharpur,
  Bhubaneswar,
  Dit.Khurda.
- 3. Dy.Chief Engineer/Con/Co.ordn., ECoRailway, Rail Vihar, Chandrasekharpur, Bhubaneswar, Dist. Khurda.

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- Financial Advisor & Chief Accounts Officer, Con/EcoRly, Rail Vihar, Chandrasekharpur, Bhubaneswar, Dist. Khurda.
- Divisional Financial Manager, E.Co.Rly, Khurda Road Division, At/Po-Jatni, Dist. Khurda.

.....Respondents

(By Advocate : Mr.T.Rath)

## ORDER (oral)

### A.K.PATNAIK, MEMBER (I):

The Applicant is a retired Railway employee. He has filed this Original Application praying therein to direct the Respondents to revise the scale of the applicant to PB-1 (Rs.5200-20200) with GP Rs.1800/- and pay the differential financial benefits i.e. arrear salary leave salary DCRG commuted value of pension and pension with 12% interest for the delayed period.

- 2. Copy of this OA has been served on Mr.T.Rath, Learned Standing Counsel for the Railway.
- 3. Heard Mr.N.R.Routray, Learned Counsel for the Applicant and Mr. T.Rath, Learned Standing Counsel appearing for the Respondents and perused the records.
- 4. Mr. Routray's contention is that despite representation dated 16.01.2012 at Annexure-A/3, his grievance has not been redressed though he is entitled to the benefits under the Rules nor he has been communicated anything till date. Since the grievance of the applicant as

Dies.

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raised in his representation at Annexure-A/3 is still pending for consideration before the Respondent No.2 (Senior Personnel Officer, Con/Co-Ord., ECoRly, Rail Vihar, Chandrasekharpur, Bhubaneswar, Dit. Khurda), without expressing any opinion on the merit of the matter this OA is disposed of at this admission stage with direction to the Respondent No.2 to examine the grievance of the applicant, as raised in his representation at Annexure-A/3, on merit, and communicate the result thereof in a reasoned order to the Applicant, if not already done, within a period of two months from the date of receipt of copy of this order and on examination, if it is held that the applicant is entitled to such benefit, then the same may be paid to the applicant within a period of two months thereafter. There shall be no order as to costs.

5. Subject to furnishing postal requisite undertaken by the Learned Counsel for the Applicant, copy of this order along with OA be sent to Respondent No.2 for compliance.

(A.K.Patnaik) Member(Judicial)